

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

STARRED QUESTION NO:63  
ANSWERED ON:24.07.2003  
ENCROACHMENT OF RAILWAY LAND  
MANSINH PATEL;RAM TAHAL CHOUDHARY

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether there is large scale encroachment on railway land in the country;
- (b) if so, the number of encroachers penalised and evicted from it during the last three years, zone-wise;
- (c) whether some officials were found guilty of dereliction of duty in dealing with encroachments;
- (d) if so, the details thereof during the last three years; and
- (e) the action taken against them ?

**Answer**

MINISTER OF RAILWAYS (SHRI NITISH KUMAR)

(a) to (e): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 63 BY SHRI MANSINH PATEL AND SHRI RAM TAHAL CHAUDHARY TO BE ANSWERED IN LOK SABHA ON 24.07.2003 REGARDING ENCROACHMENT ON RAILWAY LAND

(a): No, Sir. Approximately 2200 Hectares of Railway land is under encroachment, out of total land holding of 4,23,000 Hectares, which is 0.47 percent of the total land holding..

(b): The zone-wise details of encroachers penalised and evicted from Railway land during the last three years ending 31st March 2003, is as given below:

ZONES    Penalised    Evicted

Central	11	10331
Eastern	0	8891
East Central	0	3661
East Coast	0	1603
Northern	0	18380
North Central	0	1610
North Eastern	0	1949
Northeast Frontier	0	9287
North Western	0	637
Southern	0	416
South Central	0	2393
South Eastern	2	4920
Southeast Central	9	556
South Western	0	633
Western	0	4253
West Central	0	1092

TOTAL    22    70612

(c) to (e): The information is being collected and will be laid on the Table of the Sabha.